

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/6627 /A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Imtiaz Ali,  
District and Sessions Judge,  
Goalpara.

Dated Guwahati, the <sup>th</sup> 13 December, 2021.

Sub:- **Casual leave.**

Ref:- Your letter No. DJG/6910 Dated at Goalpara the 10<sup>th</sup> December, 2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 14.12.2021 along with station leave permission, with the official vehicle, at own cost, from the evening of 13.12.2021 till the morning of 15.12.2021**, has been granted. The Additional District & Sessions Judge, Goalpara and in his absence the Civil Judge & Assistant Sessions Judge, Goalpara and in her absence, the Chief Judicial Magistrate, Goalpara shall remain in charge of the Court and office of the District & Sessions Judge, Goalpara in your absence.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-87/1998/6628 /A, dated 13.12.2021  
Copy to:

1. ✓ The Project Manager, Gauhati High Court.

  
13/12/21  
**JT.REGISTRAR (VIGILANCE)**

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